

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM  
HON'BLE MEMBER (TECHNICAL)**

**SHRI JYOTI KUMAR TRIPATHI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	COMPANY APPEAL (IBC)/11/KOB/2024 in CP(IBC)/46/KOB/2022
SECTION	SEC. 42 IBC.
NAME OF PARTIES	UNION BANK OF INDIA V/S LUKOSE JOSEPH
PETITIONERS ADVOCATE/ PROFESSIONAL	ASP KURUP, SADCHITH P KURUP, CP ANIL RAJ, SIVA SURESH, RESHMA RAJ, ATHIRA VIJAYAN, B. SREEDEVI
RESPONDENTS ADVOCATE/ PROFESSIONAL	AC VENUGOPAL

**30 April 2024**

## **O R D E R**

### **COMPANY APPEAL (IBC)/11/KOB/2024 in CP(IBC)/46/KOB/2022**

Learned Counsel, Mr. C P Anil Raj appears on behalf of the Appellant Bank through virtual mode. Learned Counsel, Mr. A C Venugopal appears along with Learned Liquidator, Mr. Lukose Joseph (R1) through virtual mode and submits that they have filed their reply affidavit, however, the same is stated to be lying in defect with the Registry. R1/Liquidator is directed to cure/rectify the defects as pointed out by the Registry and make necessary endeavour to place the reply affidavit on record at least 2 days before the next date of hearing.

Learned Counsel, Mr. Vinod P V appears on behalf of R2 through virtual mode and seeks time to file reply affidavit to the amended petition. Time granted, let the reply affidavit be filed at least 2 days before the next date fixed for hearing.

List this matter for further consideration on **20.05.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**JYOTI KUMAR TRIPATHI  
MEMBER (JUDICIAL)**